

12.48 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF BHARAT HEAVY ELECTRICALS ETC.

The Minister of Industry (Shri D. Sanjivayya): I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-6326/66].

(2) (i) A copy of the Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-6327/66].

(3) A statement showing the names of the Secretaries to the Government of India who are holding Chairmanship of Public project. [Placed in Library. See No. LT-6328/66].

ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LIMITED ETC.

The Deputy Minister in the Ministry of Mines and Metals (Shri S. A.

Mehdi): On behalf of Shri S. K. Dey I beg to lay on the Table—

(i) A copy of the Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1966.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-6330/66].

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):

On behalf of Shri Hathi, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1966, published in Notification No. G.S.R. 622 in Gazette of India dated the 30th April, 1966, under clause(5) of article 320 of the Constitution, together an explanatory note.

[Placed in Library. See No. LT-6335/66].

AUDIT REPORT ON THE ACCOUNTS OF THE CENTRAL SILK BOARD ETC.

The Deputy Minister in the Ministry of Commerce (Shri Quresh): I beg to lay on the Table—

(1) A copy of the Audit Report on the Accounts of the Central Silk Board for the year 1964-65. [Placed in Library. See No. LT-6331/66].

(2) A statement correcting some portions of the Report of the Khadi and Village Industries Commission for the year 1966.

66 laid on the Table on the 25th March, 1966. [Placed in Library. See No. LT-6332/66].

(3) A copy of the Khadi and Village Industries Commission (Amendment) Rules, 1966 published in Notification No. G.S.R. 590 in Gazette of India dated the 23rd April, 1966, under sub-section (6) of section 26 of the Khadi and Village Industries Commission Act, 1966. [Placed in Library. See No. LT-6333/66].

(4) A copy of the Coffee (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 629 in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-6334/66].

(5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Textile (Production by Powerloom) Control (Amendment) Order, 1966 published in Notification No. S.O. 1217 in Gazette of India dated the 23rd April, 1966.

(ii) The Cotton Textile Control (Amendment) Order, 1966 published in Notification No. S.O. 1217 in Gazette of India dated the 23rd April, 1966.

(iii) The Woollen Textiles (Production and Distribution Control) First Amendment Order, 1966 published in Notification No. S.O. 1218 in Gazette of India dated the 23rd April.

[Placed in Library. See No. LT-6335/66].

12.49 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL)

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri Sachindra Chaudhuri I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1966-64.

12.49 1/4 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 5th May, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.49 1/2 hrs.

PETITION RE. PLAN ALLOCATIONS FOR EDUCATION

श्री प्रकाशचौर शास्त्री (विजनी) : मैं शिक्षा तथा सम्बद्ध मामलों के लिए योजना आयोगों के बारे में प्रश्न भारतीय माध्यमिक शिक्षक संघ की एक याचिका जिस पर देश के विभिन्न भागों के पचास हजार से अधिक अध्यापकों के हस्ताक्षर हैं, पेश करता हूँ।

12.50 hrs.

STATEMENT RE. PLANNING MINISTER'S VISIT TO U.S.A. AND CANADA

Mr. Speaker: Shri Asoka Mehta.

Shri H. N. Mukerjee (Calcutta Central): From what we heard